



2026:AHC-LKO:40210

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 13057 of 2025

Vasudev Dubey @ Basudey Dubey

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Sumit Chauhan, Manish Kumar Singh,
Pratibha Maurya

Counsel for Opposite Party(s) : G.A.

Court No. - 12

HON'BLE ZAFEER AHMAD, J.

1. Heard learned counsel for the applicant, learned A.G.A. for the State and perused the record.
2. The present bail application has been filed on behalf of the applicant, **Vasudev Dubey @ Basudev Dubey**, seeking bail in Case Crime No. 192 of 2021, under Section 3(1) of the U.P. Gangsters and Anti-Social Activities (Prevention) Act, 1986, Police Station Fakharpur, District Bahraich.
3. Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the present case. It is submitted that the applicant is languishing in jail since 20.04.2021. It is further submitted that out of ten cases pending against the applicant, he is on bail in six cases and in the remaining four charge-sheet has already been submitted. It is also submitted that the applicant has not misused the liberty of bail granted to him in the aforesaid cases.
4. Learned counsel further submits that the gang leader, namely Dinesh Sharma, who is similarly situated and whose role is more serious than that of the present applicant, has already been enlarged on bail

by this Hon'ble Court vide order dated 09.08.2023. Therefore, the case of the applicant stands on a better footing and is entitled to be considered on the ground of parity.

5. Learned A.G.A. has opposed the prayer for bail but could not dispute the fact that the gang leader has already been granted bail by this Court.
6. Considering the submissions advanced by learned counsel for the parties, the nature of accusation, the period of incarceration undergone by the applicant since 20.04.2021, the fact that charge-sheet has already been filed in the cases in which the applicant is not on bail, and particularly the parity with co-accused/gang leader Dinesh Sharma who has already been granted bail by this Court, without expressing any opinion on the merits of the case, I find it a fit case for grant of bail.
7. Accordingly, the bail application is allowed.
8. Let the applicant **Vasudev Dubey @ Basudev Dubey** be released on bail in the aforesaid case crime number on furnishing a personal bond and two reliable sureties in the like amount to the satisfaction of the court concerned subject to the following conditions:-
 - (i). The applicant shall not tamper with the prosecution evidence during trial.
 - (ii). The applicant shall not pressurize or intimidate the prosecution witnesses.
 - (iii). The applicant shall appear before the trial court on each and every date fixed unless his personal appearance is exempted.
 - (iv). The applicant shall not indulge in any criminal activity after being released on bail.
 - (v). In case of breach of any of the above conditions, the prosecution shall be at liberty to move an application for cancellation of bail.

(Zafeer Ahmad,J.)

June 3, 2026
Fahim/-